

ITEM NO.33

Court 6 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).31/2021

PUNEET KAUR DHANDA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 25-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Vineet Dhanda, Adv.  
Ms. Jyoti Zongulaju, Adv.  
Dr. Ashok Vashisht, Adv.  
Mr. Gopi Nagar, Adv.  
Dr. J. P. Dhanda, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to entertain this petition filed under Article 32 of the Constitution of India. The writ petition is dismissed.

It shall, however, open for the petitioner to take such remedy as permissible in law.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)  
COURT MASTER (SH)

(DIPTI KHURANA)  
COURT MASTER (NSH)